

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 2550 of 2017**

Union of Indian & others

--- --- Petitioners

Versus

Kamla Devi

--- --- Respondent

.....

**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH**  
**HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**  
Through Video Conferencing

For the Petitioners : Mr. Rajiv Sinha, ASGI

For the Respondent : Mr. M.A. Khan, Advocate

09/24.06.2020 Learned A.S.G.I Mr. Rajiv Sinha for the petitioners and Mr. M.A. Khan for the respondent are present today through Video Conferencing.

Learned A.S.G.I has relied upon certain recent judgments of the Hon'ble Supreme Court and this Court in support of its case that issue is no longer *res integra*. Learned counsel for the respondent also seeks to place certain judgments in which certain circular of 1992 has been referred to.

Let both the counsels submit their written note of arguments along with judgments, which they seek to rely, through email to the Court Master by Monday i.e., 29.06.2020.

List this case on 01.07.2020.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**